including ULFA and (i) Assam Government; (ii) Ministers, Politicians and Bureaucrats and (iii) Tea Industry in Assam and (iv) the circumstances in which funding was done;

(c) when Government came to know of these links;

(d) the reasons for which intelligence agencies did not report earlier; and

(e) whether Government suspect attempts to suppress the intelligence report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR): (a) Government are aware of reports of certain Tea companies having made payments to militant groups in Assam.

(b) Certain cases relating to alleged links of various groups including Tea companies, Ministers, Government officials etc. with militants are being investigated by Assam Police.

(c) to (e) Information is being collected and will be laid on the Table of the House.

दिल्ली में गैर-कानूनी रूप से यह रह रहे विदेशी नागरिक

866. **श्री ईश दत्त यादव** :
श्री रामगोपाल यादव :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि **:**

(क) क्या दिल्ली में विभिन्न देशों के नागरिक कई वर्षों से गैर-कानूनी रूप से रह रहे है और, हत्या, तस्करी इत्यादि जैसे रंगीन आपराधिक गतिविधियों में लिप्त है,

(ख) क्या सरकार ऐसे लोगों का पता लगा कर उनके विरूद्ध दंडात्मक कार्यवाही करने और उन्हें अपने-अपने देश वापिस भेजने हेतु कोई कदम उठा रही है,और

(ग) यदि हां, तो तत्संबधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री मोहम्मद मकबूल डार) : (क) दिल्ली पुलिस ने सूचना दी है कि वर्ष 1994, 1995,996 और वर्ष 1997 में 31.10.97 तक दिल्ली में अवैध रूप से रह रहे 171 विदेशी नागरिक विभिन्न अपराधों में संलिप्त पाये गये।

(ख)और (ग) ऐसे विदेशी नागरिकों की पहचान करने के लिए उठाये गये कदमों में उन थानों को "काल नोटिस" देना जिनके क्षेत्राधिकार में विदेशी नागरिक समय-सीमा समाप्त होने के बाद रह रहे हैं तथा विदेशी क्षेत्रीय पंजीकरण अधिकारी (एफ आर आर ओ) के स्टाफ के द्वारा क्षेत्रवार जांच किया जाना शामिल है। जैसे ही और जब भी समय-सीमा समाप्त होने के बाद रह रहे विदेशी नागरिकों का पता चलता है, उन्हें देश छोड़ने के लिए कह दिया जाता है और उन परिस्थितियों, जिनमें वे समय-सीमा के समाप्त होने के बाद भी रह रहे है, का संतोषजनक स्पष्टीकरण नहीं दिए जाने के मामलों में, उनके विरूद्ध विदेशी नागरिक अधिनियम, 1946 के संगत उपबन्धों के अंतर्गत कार्रवाई की जाती है।

Bomb blasts in the country

867. CHAUDHARY HARMOHAN SINGH YADAV:
SHRI IQBAL SINGH:
SHRI ISH DUTT YADAV:
SHRI MOHINDAR SINGH KALYAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the bomb blast which took place in the different parts of the country during the last two years and six months of the current year;

(b) the number of people who were killed and those who were injured in the incidents;

(c) the details of the investigation made in the matter, the number of the culprits apprehended and prosecuted; incident-wise and their respective organisations; and

(d) the steps being taken or proposed to be taken by Government to curb such incidents?

The Minister of State in the Ministry of Home Affairs (Shri Mohd. Maqbool Dar): (a) to (d): Information is being collected and will be laid on the Table of the House.

North-Eastern Council for Economic Development

868. SHRI W. ANGOU SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the present North-eastern Council is being restructured to ensure the focus on the economic development of the backward North-eastern States;

(b) whether the proposal for restructuring of North-eastern Council has been approved by the Union Cabinet;